

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

Date of order: 15-4-1996

CP No. 144/95
in
OA No. 99/94

Moolia .. Applicant
Versus
Ramesh Tripathi and another .. Respondents
Mr. Shiv Kumar, Counsel for the Petitioner
Mr. N.K. Rawat, Sr. Clerk, Departmental Rep. for the
Respondents.

CORAM:

HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER
HON'BLE MR. RATTAN PRAKASH, JUDICIAL MEMBER

ORDER

PER HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

In this Contempt Petition, the petitioner has
prayed that contempt of courts proceedings may be
launched against the respondents and they may be
punished for non-compliance with the order of the
Tribunal passed on 13-1-94 in OA No. 99/94. It may
be mentioned that the order of the Tribunal is in fact
dated 13-1-95 but date as 13-1-94 has been wrongly
mentioned therein.

2. The Departmental Representative stated that
reply has already been filed in the Registry and a
copy thereof has been given to the learned counsel
for the petitioner today. The learned counsel for
the petitioner states that as seen from the reply of
the respondents, the order of the Tribunal has been
complied with. The Contempt Petition is, therefore,
dropped. Notices issued are discharged.


(Rattan Prakash)
Judicial Member


(O.P.Sharma)
Administrative Member